

ITEM NO.109

COURT NO.11

SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Criminal Appeal No(s). 415/2018

THE STATE OF UTTAR PRADESH

Appellant(s)

VERSUS

VISHNU KUMAR

Respondent(s)

(FOR ADMISSION and I.R. and IA No.32141/2018-CONDONATION OF DELAY
IN FILING and IA No.32144/2018-EXEMPTION FROM FILING O.T.)

Date : 26-06-2024 This appeal was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE ABHAY S. OKA
HON'BLE MR. JUSTICE RAJESH BINDAL
(VACATION BENCH)

For Appellant(s) Mr. Vikas Bansal, Adv.
Mr. Ankit Goel, AOR
Mr. Nikhil Sharma, Adv.
Mr. Sahil Patel, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Office Report states that the record is received. Registry to provide soft copy of the record of Trial Court to the learned counsel appearing for the appellant. The appellant will place on record a compilation of the depositions of prosecution witnesses within six weeks from today.

As the respondent is not represented by any advocate, the Supreme Court Legal Services Committee shall appoint an advocate to espouse the cause of the respondent.

List after eight weeks.

(KAPIL TANDON)
COURT MASTER (SH)

(AVGV RAMU)
COURT MASTER (NSH)